

Annexure 1



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/NGT/OA. No.71/2021

Dated: 04/03/2021

AUTHORISATION

Sub: OA. No.71/2021 before the Hon'ble NGT
Ref: Authorisation dated 24.02.2021 issued to Chief Environmental Engineer,
Regional Office, Thiruvananthapuram

In variation of the authorization issued vide reference, the
Environmental Engineer, District Office, Thiruvananthapuram is hereby authorized
to represent the Board (5th respondent) in the above O.A. .

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


CHAIRMAN

To ✓
The Environmental Engineer
District Office,
Thiruvananthapuram

- Copy to:
1. Adv. Rema Smrithi V.K.
No.2, Temple Glade Apartments
Kalakshetra Colony
Beach Road
Besant Nagar
Chennai - 600090
 2. The Chief Environmental Engineer,
Regional Office
Thiruvananthapuram
 3. The Environmental Engineer
Legal Cell, Regional Office
Ernakulam


RAMYA. G
Environmental Engineer





KERALASTATE POLLUTION CONTROL BOARD
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

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PCB/HO/TVM/ICO/18/07

Date: 10.02.2021

From
The Chairman

URGENT

To
The Managing Director,
Travancore Titanium Products Ltd.

Sub:- Furnace Oil Leakage from the industry to the sea - reg.

Sir,

This has reference to the furnace oil leakage that occurred from your industry on the F.N. of 10.02.2021. It is regretted to note that the industry has failed to report the accident to the Board, as required under Section 31 (1) of the Water (Prevention & Control of Pollution) Act 1974 & Rule 12 of the Environmental Protection Rules 1986, on time.

The oil leakage incident that occurred from your industry has resulted in contamination of the sea shore and this need to be remediated on a war footing. The following action shall immediately be initiated and the compliance report submitted by return.

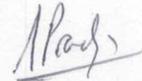
1. Removal of the oil contaminated beach sand from the entire contaminated beach length
2. As the waves are transferring the leaked oil continuously to the sea shore, the removal of the contaminated sand till the last drop of oil is removed, should be ensured.
3. Absorbents like saw dust, rice husk etc shall be spread on the beach from the northern oil spread end, till the point where the spread has reached. Sufficient labour, trucks and other equipments shall be employed to complete the works on a war footing.
4. The contaminated sand shall be kept in the premises of the unit without causing any further contamination; the disposal shall be in the presence of the Board officials and in accordance with direction of the Board. The drain inside the premises leading to the sea, still holding the leaked oil sludge shall be emptied, cleaned and the removed sludge stored inside the industry premises without causing any further contamination.

RAMYA. G
Environmental Engineer



5. The contaminated sludge saw dust & sand collected shall be properly quantified; proof of which shall be submitted.
6. The proof of quantity of furnace oil leaked shall be submitted.
7. The oil collected in a pond in factory premises shall be transferred safely to leak proof tanks and contaminated soil shall be transferred along with oil sludge, and kept safely; the disposal shall be as per the direction of the Board.
8. There shall not be any discharge of effluent from the industry to the sea through authorized or any other outlet till the above works are completed. Prior permission from the Board shall be obtained before resuming production in the unit.
9. The industry shall install online effluent monitoring system in the open drain to the sea.
10. The industry shall provide leak detection facility for furnace oil line and for other hazardous materials.

Yours faithfully,



CHAIRMAN

Copy to:

1. Additional Chief Secretary, Environmental Department, Secretariat
2. District Collector, Thiruvananthapuram
3. Chief Environmental Engineer, KSPCB, Regional Office, Thiruvananthapuram
4. Environmental Engineer, District Office, Thiruvananthapuram



RAMYA. G
Environmental Engineer



Annexure 3



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/ TVM/ICO/18/2017

Date: 11/02/2021

From

The Chairman

To

The Chairman,
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar,
New Delhi - 110 032.

Sub: Report on oil spillage from Travancore Titanium Products Ltd., Kochuveli,
Thiruvananthapuram - Reg.

Sir,

A brief report on the subject mentioned above is submitted as follows:

Information was received from the public regarding an incident of furnace oil leakage from Travancore Titanium Products Ltd. at Kochuveli, Thiruvananthapuram on 10.02.2021 morning around 9.00 am. A team of Board officers rushed to the site immediately and the matter was communicated to the District Collector, Fire and Rescue Department, Indian Coast Guard, Vizhinjam and Indian Coast Guard, Kochi. As per the factory officials, approximately 5 Kilo litres of furnace oil got leaked into the discharge drain of treated effluent of the factory leading to sea. Oil was spread along the shore line. On a preliminary enquiry it was observed that the oil spread extended up to Thumba (approximately 4.5 km stretch). The total extent of spread is being finalised. Assistance of Coast Guard was requested to determine the extent of oil spill. Coast guard authorities informed that the leakage has affected only the shoreline and this has not been carried to the deep sea. Samples of effluent and oily sand were collected from different points along the shore line and from the source of discharge. The industry premises were also visited and the discharge into the drain leading to the sea was completely stopped and the industry was instructed to carry out source level containment. The operation of the factory was stopped and the drains blocked. The industry representatives informed that the pipeline carrying furnace oil had a leak

Ramy G

RAMYA G
Environmental Engineer



which caused spillage into the discharge drain of treated effluent leading to the sea.

District Collector who is the Chairperson of the District Disaster Management Authority visited the site. Department of Fire and Rescue also visited the location; as the leakage has already spread to a large area, and as there was no threat of fire the Department of Fire and Rescue official informed that no action was required from their end.

LOCATION & NATURE OF THE ACCIDENT

Accident occurred in the factory compound of M/s Travancore Titanium Products, Kochuveli, Thiruvananthapuram - 695021. A leak of furnace oil occurred in the pumping line of furnace oil (to the boiler), which was going over the effluent discharge drain and it was dropped as a jet to the open drain which carries treated effluent. The open drain traverses a distance of around 200m before discharging into the sea shore.

SEQUENCE OF EVENTS

10.02.2021, 7.30 am : Pumping of furnace oil started (as reported by the unit)

7.50am: Damage & leak in pipeline detected and pumping stopped (as reported by the unit)

8.00am : Action taken for blocking the drains inside the unit.

8.30am : Action taken for blocking the flow from the outlet point of the open drain into the sea but was stopped due to public protest.

4pm - 11.30pm: Removal of oil contaminated sand from various locations to the company premises and is being stored in leak proof area.

11.02.2021, 6.30 am : Removal of oil contaminated sand from various locations (about 5,000 kg was collected) to the company premises and is being stored in leak proof area.

CAUSE & PERSON RESPONSIBLE

Mainly occurred due to old corroded pipeline conveying furnace oil. The person responsible is Sri. Pradeep Kumar, General Manager, Technical.



RAMYA. G
Environmental Engineer



EXTENT OF DAMAGE

No immediate damage to human life & health. The extent of damage to the environment including land, soil & marine environment is being assessed. Sand samples from various points of the contaminated stretch has been taken and has been sent for analysis. Livelihood of fisherman in the locality has been affected for a few days.

STEPS TAKEN FOR COMPENSATION OF VICTIMS AND RESTITUTION OF DAMAGED ENVIRONMENT

Environmental Compensation is to be assessed.

REMEDIAL MEASURES TO PREVENT RECURRENCE

Direction has been issued to the unit to provide leak detection system for furnace oil and other hazardous lines.

Copy of the directions issued by the Chairman immediately on getting information, is attached. Surveillance team of the Board is deputed to closely monitor the progress of removal of contaminated sand. Meanwhile action is being taken to levy environmental compensation from the unit.

Further update about the incident shall be submitted.

Yours faithfully

Encl: As above


CHAIRMAN

Copy to:

The Regional Director,
Central Pollution Control Board,
Regional Directorate (South),
1st & 2nd floor, Nisarga Bhawan,
7th Dcross, Thimmaiah Road,
Shiva Nagar, Bangaluru - 560 079.


RAMYA. G
Environmental Engineer





KERALA STATE POLLUTION CONTROL BOARD
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TVM/ICO/18/07

Date: 10.02.2021

From
The Chairman

URGENT

To
The Managing Director,
Travancore Titanium Products Ltd.

Sub:- Furnace Oil Leakage from the industry to the sea - reg.

Sir,

This has reference to the furnace oil leakage that occurred from your industry on the F.N. of 10.02.2021. It is regretted to note that the industry has failed to report the accident to the Board, as required under Section 31 (1) of the Water (Prevention & Control of Pollution) Act 1974 & Rule 12 of the Environmental Protection Rules 1986, on time.

The oil leakage incident that occurred from your industry has resulted in contamination of the sea shore and this needs to be remediated on a war footing. The following action shall immediately be initiated and the compliance report submitted by return.

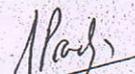
1. Removal of the oil contaminated beach sand from the entire contaminated beach length.
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3. Absorbents like saw dust, rice husk etc shall be spread on the beach from the northern oil spread end, till the point where the spread has reached. Sufficient labour, trucks and other equipments shall be employed to complete the works on a war footing.
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RAMYA. G
Environmental Engineer



5. The contaminated sludge saw dust & sand collected shall be properly quantified; proof of which shall be submitted.
6. The proof of quantity of furnace oil leaked shall be submitted.
7. The oil collected in a pond in factory premises shall be transferred safely to leak proof tanks and contaminated soil shall be transferred along with oil sludge, and kept safely; the disposal shall be as per the direction of the Board.
8. There shall not be any discharge of effluent from the industry to the sea through authorized or any other outlet till the above works are completed. Prior permission from the Board shall be obtained before resuming production in the unit.
9. The industry shall install online effluent monitoring system in the open drain to the sea.
10. The industry shall provide leak detection facility for furnace oil line and for other hazardous materials.

Yours faithfully,


CHAIRMAN

Copy to:

1. Additional Chief Secretary, Environmental Department, Secretariat
2. District Collector, Thiruvananthapuram
3. Chief Environmental Engineer, KSPCB, Regional Office, Thiruvananthapuram
4. Environmental Engineer, District Office, Thiruvananthapuram



RAMYA. G
Environmental Engineer



Annexure 4

Email

465
15/2/2021

450
11/02/2021

CHAIRMAN KSPCB

Reporting of OIL Spillage OFF Thiruvananthapuram

From : dhq4opsroom@gmail.com

Subject : Reporting of OIL Spillage OFF Thiruvananthapuram

To : CHAIRMAN KSPCB <chn.kspcb@gov.in>



Wed, Feb 10, 2021 05:39 PM

Type text here

1 attachment

Sir,

Please check the Attachments

Regards,

**COAST GUARD
DHQ-04, OPS Room**



Save a tree. Don't print this e-mail unless it's really necessary

Handwritten notes: π EE1, EE3, → CEE-R.O, ✓ EE-R.O, 11/2/21 CHAIRMAN

Reporting of OIL Spillage OFF Thiruvananthapuram.pdf
628 KB

Handwritten: AEE/AE3/CA1

Handwritten signature and date: 12/2

Handwritten signature: Ramya G

RAMYA. G
Environmental Engineer



फैक्स / FAX

प्रेषक/ FROM	तट रक्षक मुख्यालय जिलासंख्या- 4/ CGDHQ-4	दूरभाष/TEL : 0484- 2218969 फैक्स/ FAX : 0484- 2218460 ईमेल/ E-MAIL : dhq4@indiancoastguard.nic.in
प्रापक/TO	THE CHAIRMAN KERALA POLLUTION CONTROL BOARD	फैक्स/ FAX : 0471-2318150 ईमेल/ E-MAIL : kspcbdotvpm@gmail.com
सूचनार्थ/ RPT	THE DISTRICT COLLECTOR THIRUVANANTHAPURAM	फैक्स/ FAX : 0471-2731177 ईमेल/ E-MAIL : dctvm.ker@nic.in
	THE COMMANDING OFFICER ICGS VIZHINJAM	फैक्स/ FAX : 0471-2486484
फाइल/ FILE	737/4	पत्रों की संख्या/ NO.OF PAGE(S): 01
दिनांक/ DATE	10 /02/21	

**REPORTING OF OIL SPILLAGE OFF THIRUVANANTHAPURAM
BETWEEN VETTUKADU TO VELI**

1. Refer to your email dated 10 Feb 21 (not addressed to all) and article 3.1.2 of National Oil Spill Contingency Plan (NOS-DCP) - 2015.
2. It is intimated that, on receipt of information Coast Guard Interceptor Boat ex -Vizhinjam was deployed to ascertain the situation and to monitor the movement of oil slick. It has been observed that spillage has not spread in to the sea. Due to prevalent wind and current pattern in area, oil slick has been observed along shoreline only. The quantity of spill has been reported to be 1000 Ltrs.
3. It is requested that shore line cleanup may be undertaken.
4. ICGS Vizhinjam is requested to extend necessary guidance to KSPCB.


(जी सुरेश/G Suresh)

समादेशक (क श्रे)/Commandant (JG)

जिला संक्रिय एवं योजना अधिकारी

Dist Ops & Plans Officer

कृते जिला कमान्डर/for District Commander


RAMYA. G
Environmental Engineer



text here

Annexure 5

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD **കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/TTP OIL LEAKAGE/2021

Dated: 18/02/2021

DIRECTION

Sub: Oil Leakage from Travancore Titanium Products Pvt Limited, Kochuveli

Ref: 1. Consent No. PCB/HO/TVM/ICO/18/2009 dated 18/09/2018

2. Letter No. PCB/HO/TVM/ICO/18/07 dated 10/02/2021

WHEREAS Travancore Titanium Products Pvt Limited (TTPL) comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act , 1986;

WHEREAS Integrated Consent to Operate under reference (1) was granted to you with conditions with validity upto 30/06/2023;

WHEREAS information regarding leakage of oil from your premises reaching the sea was received in the Board on 10/02/2021 from local residents;

WHEREAS inspection was conducted by the Board officers in your factory & premises on 10/02/2021 and it was informed by the TTPL officials that the pipeline carrying furnace oil was broken and it led to leakage of furnace oil through the broken hole in the pipeline which reached the effluent drain and thereby oil reached the discharge point near the seashore through the treated effluent carrying drain and that around 5 kiloliters of oil had been spilled;

WHEREAS on inspection of the effluent discharge point by Board officers, it was seen that the effluent discharge point as well as surrounding area has been contaminated with oil;

RAMYA. G
Environmental Engineer



WHEREAS you were directed vide reference (2) to initiate necessary action to remove the oil contaminated sand from shoreline, effluent outlet inside and outside of the factory premises and submit compliance report;

WHEREAS on subsequent inspections it was seen that though the oil contaminated soil from the inside of the company and along the shoreline was removed, oil contaminated beach sand near the effluent discharge location outside the company premises has not been removed till date which will further create damage to the Environment;

NOW THEREFORE, in exercise of the powers conferred under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974, Section 31 (A) of Air (Prevention and Control of Pollution) Act and Section 5 of the Environment Protection Act, 1986, you are hereby directed to remove the oil and the oil contaminated sand from the effluent outlet drain leading to sea forthwith on receipt of this direction and report to this office failing which further action as per the provisions of Water, Air & Environmental Protection Acts will be initiated against you.


CHAIRMAN

To,

The Managing Director
Travancore Titanium Products Limited PB- No. 1
Kochuveli
Thiruvananthapuram 695 021

Copy to:-

1. The Chief Environmental Engineer,
Regional Office, Thiruvananthapuram
2. The Environmental Engineer,
District Office, Thiruvananthapuram
3. The Environmental Engineer-1, Head Office


RAMYA. G
Environmental Engineer



Annexure 6



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
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കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/ TVM/ICO/18/07

Date: 05 /05/2021

From

The Chairman

To

The Managing Director
Travancore Titanium Products Limited,
Kochuveli, Thiruvananthapuram.

Sub: Permission for production in full capacity on a trial run basis - reg.

Ref: 1) Your letter no. TTP/MD/KSPCB/73/2021 dated 19/03/2021

2) This office letter of even no. dated 09/03/2021

Sir,

You are hereby permitted to enhance the production of Titanium Dioxide to 30 TPD on a trial basis upto 31/05/2021 with the conditions stipulated under reference (2) above and since there are chances of flooding during the monsoon season and the effluent outlet is still closed by the public you are requested to inform the Board about the measures proposed to ensure proper disposal of effluent.

Yours faithfully

CHAIRMAN

Copy to:

- 1) The Chief Environmental Engineer,
Regional Office,
Thiruvananthapuram.
- 2) The Environmental Engineer,
District Office,
Thiruvananthapuram.

To conduct necessary
inspection, sampling and
monitoring

RAMYA. G
Environmental Engineer

